

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 251 OF 2017 &
IA NO. 1018 OF 2018**

Dated: 27th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Nabha Power Limited

... Appellant(s)

Vs.

**Punjab State Electricity Regulatory Commission
& Anr.**

... Respondent(s)

Counsel for the Appellant(s) : Mr. Aniket Prasoon
Ms. Srishti Rai

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Ms. Parichita Choudhury for
Mr. Anand K. Ganesan for R-2

ORDER

IA NO. 1018 OF 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record.

Applications is disposed of.

APPEAL NO. 251 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **20.11.2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

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